

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
SINGLE MEMBER APPEAL BRANCH

Appeal No. E/3364/2010 – SM[BR]

Date 20/09/2011

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S HASSAN STEEL & ALLOYS PVT. LTD.
JAGANPUR ROAD, KAIRANA, MUZAFFARNAGAR
(U.P.)
M/S HASSAN STEEL & ALLOYS PVT. LTD.

Appellant

Vs
Respondent

dated 13.9.2011

C.C.E. MEERUT I

I am directed to transmit herewith a certified copy of Final order No. 622/2011-SM[BR]
passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944


Assistant Registrar
(SM Appeal Branch)

Copy to :

1. Respondent
C.C.E. MEERUT I
EXCISE CHOWK, OPPOSITE
CHOUDHARY CHARAN SINGH
UNIVERSITY MANGAL PANDAY
NAGAR, MEERUT - 250005.
2. Adv. / Consult
MR. RAJESH CHHIBBER
FA/9, NEW KAVI NAGAR, GHAZIABAD
3. C.D.R
4. Bar association. CESTAT, New Delhi
5. Director Publications, Customs, Excise. I.P. Estate, New
6. M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi -
7. Company Law Institute of India Pvt Ltd., No.2 (Old No. 36), Vaithyaram Street, T. Nagar, Chennai - 17
8. Taxmann Allied Service Pvt Ltd., 59/32, New Rohtak Road, New Delhi -
9. Easy Service Tax Online Dot Com Pvt. Ltd. 407A, Iscon Mall, Above Star India Bazar, Satellite Road, Ahmedabad-15
10. LAWCRUX Advisors Pvt Ltd, LAW House, 1-8, Sector - 10, Faridabad 121003 (Harvana)
11. TaxIndiaOnline.com Pvt Ltd., Unit No.1, 2nd Floor, Vasant Arcade, Nelson Mandela Road, Vasant Kunj, New Delhi - 110070
12. Office Copy
13. Guard file


Assistant Registrar
(SM Appeal Branch)

**CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL,
West Block No. 2, R.K. Puram,
NEW DELHI**

COURT-II

Central Excise appeal No. 3364 of 2010-SM

Date of hearing/decision: 13th September, 2011

M/s. Hassan Steel & Alloys Pvt. Ltd.,

Appellants
None

Versus

CCE, Meerut-I

Respondent
Rept. By Shri S.K. Panda, Jt. CDR

Coram: Hon'ble Shri D.N. Panda, Judicial Member;

FINAL ORDER NO. 622 / 2011 SM (br)
DATED

Per D.N. Panda:

Learned Jt.C.D.R. submits that there is no compliance ~~in to us~~ stay order. Stay order was passed on 24th June, 2011. Registrar also reports that there is no compliance. Default to comply with the condition of stay order rendered ~~to~~ ^{the appeal} dismissal of ~~thereof~~. That is ordered ^{accordingly}.

(Dictated & pronounced in the Open Court.)

(D.N. PANDA)
JUDICIAL MEMBER

RK